

O.A.No.352/2010

Harekrushna Mohanta Applicants
-Versus-
Union of India & Ors. Respondents

1. Order dated: the 16th July, 2010.

C O R A M

THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (A)

Challenging the selection and appointment of Respondent No.5 to the post of Gramin Dak Sevak Male Carrier of Mituani Branch Post office under Karanja Sub Division this OA has been filed by the applicant seeking to quash the appointment of Respondent No.5 with direction to the Respondents to undertake the selection afresh. Heard Mr.B.C.Patra, Learned Counsel for the Applicant and Mr. S.Mishra, Learned Additional Standing Counsel for the Union of India appearing on notice for the Respondents. In spite of adequate opportunity, Learned Counsel appearing for the Applicant did not convince this Tribunal as to what irregularity/illegality/committed by the Respondents requiring quashing of the appointment of Respondent No.5 by this Tribunal. However, opportunity is available to every individual to make representation against any irregularity or illegality committed in the matter of selection by the selecting authority. It is seen from the record that no such representation had ever been submitted by the Applicant prior to approaching this Tribunal. Rather he has submitted a representation under Annexure-A/5 to the Collector, Mayurbhanj who has nothing to do in the selection in question. Applicant has also approached this Tribunal without filing copy of the order of selection of Respondent No.5. In the aforesaid circumstances prima facie I ^{am} ~~was~~ not satisfied to entertain this

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OA. However, in view of the submission made by Learned Counsel for the Applicant which was not controverted by Mr. Mishra, Learned ASC, liberty is granted to the Applicant to make representation within ten days hence to the appropriate authority stating the points as to how according to him the selection and appointment of Respondent No.5 was not justified and on receipt of such representation the authority (to whom such representation will be addressed) shall enquire into the matter and communicate the decision in a reasoned order to the Applicant within a period of 60 days from the date of receipt of such representation.

2. In the result, without expressing any opinion on the merit of the matter this OA stands disposed with the observations and directions made above.

3. Copies of this order along with OA be sent to the Respondent No.2 for information and necessary action.


Chankit
Member (Admn.)